

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 30<sup>th</sup> April, 2024, 10:30 A.M.CP (IB) No. 30/CB/2022, IA (IB) No. 363/CB/2023, New IA (IB) No.  
128/CB/2024Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	JM Financial Asset Reconstruction Company Ltd. -Vs- Maa Durga Commotrade Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Ashutosh Mohanty, Adv.

For Respondent (s) Mr. Saswat Kumar Acharya, Adv.  
Mr. S. Pholgu, Adv. For R1  
Mr. Subham Agrawal, Adv.

**ORDER****IA (IB) No. 363/CB/2023**

Ld. Counsel Mr. Ashutosh Mohanty appeared for the applicant/RP. RP is also presented in person. Ld. Counsel Mr. S.K. Acharya appeared for the 1<sup>st</sup> respondent. Counsel appeared for the RP as well as the counsel appeared for the respondent represented that the matter is likely to be settled and sought an adjournment. Hence, matter is adjourned to 18.06.2024.

**IA (IB) No. 128/CB/2024**

Both sides counsel present. This is an application filed for extension of CIRP period for sixty days. CIRP period will expire on 21.06.2024. Heard the counsel for applicant and perused the application, reasons stated therein is accepted. Petition is Allowed.

Sd

Kaushalendra Kumar Singh  
Member (Technical)

Sd

P. Mohan Raj  
Member (Judicial)